

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 13th June, 1985.

NOTIFICATION
(INCOME-TAX)

No. 6267 (F.No.197/157/77-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Institute of Chartered Accountants of India" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

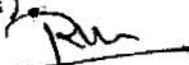

(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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